

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:6955  
ANSWERED ON:07.05.2010  
AMENDMENT IN PFA ACT  
Bhujbal Shri Sameer

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether GSR No. 43 (E) Amendment to the Prevention of Food Adulteration (PFA) Act, has been finally notified;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the time by which the above amendment is likely to be finally notified?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI DINESH TRVEDI)

(a) No.

(b) Does not arise.

(c) & (d) The Central Government makes Prevention of Food Adulteration (Amendment) Rules in pursuance of Section 23(I) of PFA Act, 1954. A large number of comments were received on draft notification which were of technical and varied in nature and considered by Expert Group. Further representations were received on some clauses of draft notification. After examination and re-examination, the process of finalization of draft rules took more time. Taking this into consideration and all relevant procedural aspects of vetting by Ministry of Law & Justice and translation by Official language wing of Ministry of Law & Justice, extension of time upto 30th June, 2010 has been sought from subordinate legislation committee of Lok Sabha for notification of final rules.